

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 95/(MAH)/2015  
CA No. 22/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Aneesha Dutta & Anr.

V/s.

M/s. Celadon Real Estate Advisors Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

| S. No. | NAME   | DESIGNATION              | SIGNATURE   |
|--------|--|--------------------------|---|
| 1.     | Ms. Santosh<br>Paul a/w Ms.<br>Nidhi Singh<br>i/b Violin Partners. | Adv. for<br>Petitioners. |  |
| 2.     | Mr. ZavS<br>Anuradhi   | Adv. for<br>Respondents  |  |

Common Order

CA No. 15 TO 23/2017 in CP No.91 TO 96/397-398/NCLT/MB/MAH/2015  
CP No. 11/397-398, 59/NCLT/MB/MAH/2016

In CAs 15-23/2017 mentioned by the Petitioner Counsel, the Respondent side is directed to file replies within 10 days hereof and rejoinder if any, within five days thereof. For R2 Counsel has mentioned that these CAs copies have not reached to his client, the Petitioner side is hereby directed to supply copies of the same and material thereof to the Respondents side today itself.

List this application for hearing on 13.2.2017.

Sd/-

**B.S.V. PRAKASH KUMAR**  
**Member (Judicial)**

Sd/-

**V. NALLASENAPATHY**  
**Member (Technical)**